

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No. 040/00179/2020

Date of Order: This, the 16th day of October 2020

THE HON'BLE SMT. MANJULA DAS, MEMBER (J)



Sri Biren Chandra Talukdar
 Aged about 66 years
 Ex. Assistant Manager (MT)
 Airport Authority of India
 S/o Late Parasuram Talukdar
 Village – Bulla, Tatipara
 P.O. – Guwahati Airport
 Pin – 781015, Dist – Kamrup, Assam.

...Applicant

By Advocates: Sri A.K. Das & Ms. P. Dutta

-Versus-

1. The Union of India
 Represented by Private Secretary
 Ministry of Labour and Employment
 Govt. of India, Shram Shakti Bhawan
 Rafi Marg, New Delhi – 110001, India.
2. The Assistant Provident Fund Commissioner (Pension)
 Employees Provident Fund Organization
 Regional Office-Delhi (North), 28
 Community Centre, Wazipur Industrial Area
 Delhi – 110052.
3. The Assistant PF Commissioner (Pension)
 G.S. Road, Near Bharalu Bridge
 Bhangagarh, Guwahati – 781005
 District – Kamrup (M), Assam.

...Respondents.

O R D E R (ORAL)

MANJULA DAS, MEMBER (J)

This matter has been taken up through video conferencing.

2. By this O.A., applicant makes the following reliefs:-



“8.1 That the Hon’ble Tribunal be pleased to direct the respondents to grant the applicant monthly retirement pension of Rs. 12043 instead of Rs. 8531/- w.e.f. 22.04.2012 on completion of qualifying serve in terms of the Pension Payment Order issued under EPS 1995 which was communicated to the applicant vide letter bearing No. NE/GHY/00018994 dated 06.06.2016 with all arrear amount of benefit.

8.2 Cost of the application.

8.3 Any other relief (s) to which the applicant is entitled as the Hon’ble Tribunal may deem fit and proper.”

2. Sri A.K. Das, learned counsel appearing on behalf of the applicant submits that the applicant is aggrieved against the respondent authorities for payment of lesser amount of monthly retirement pension of Rs. 8531/- instead of Rs. 12043/- w.e.f. 22.04.2012 which is in violation of the Pension Payment order issued under EPS 1995 which was communicated to the applicant vide letter bearing No. NE/GHY/00018994 dated 06.06.2016. He therefore,

submitted representations dated 05.06.2015, 09.06.2015, 19.09.2017, 23.05.2018, 13.03.2019 and lastly on 04.08.2020, but to no result. Accordingly, learned counsel prays for intervention of this Tribunal with a direction to the respondent authorities to consider the case of applicant by disposing of the last representation dated 04.08.2020 forthwith.



3. By accepting the prayer made by the learned counsel for the applicant, without expressing any opinion on merit and without issuing notice upon the respondents, I hereby direct the respondent authorities more particularly respondent No. 2 to consider and dispose of the last representation dated 04.08.2020 made by the applicant for granting him monthly pension benefit at Rs. 12,043/- instead of 8,531/-, within a period of one months' from the date of receipt copy of this order.

4. It is pertinent to state that I have given this short time as it is a matter of pension as well as case of a Senior Citizen. I hope and trust that the respondent authorities, whom I am directed, may take up the matter seriously and pass a reasoned and speaking

order on the said representation dated 04.08.2020 and whatever decision to be taken by the respondent No. 3 shall be communicated to the applicant forthwith.

5. With the above direction, O.A. stands disposed of accordingly at the admission stage.

6. There shall be no order as to costs.



**(MANJULA DAS)
MEMBER (J)**

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